

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 26**

**C.P. (IB)/584(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES:    **THE BANK OF MAHARASHTRA V/s LATA**  
**HANUMANT MAGAR**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/584(MB)2023**

- 1) Mr. Abhishek Samant, Ld. Counsel for the Financial Creditor, Ms. Sneha Prabhu, Respondent, Personal Guarantor (in person) and Ms. Nimisha Rathod, Ld. Counsel for the Resolution Professional are present.
- 2) Ld. Counsel for the Respondent/Personal Guarantor seeks some time to file and place on record Affidavit in Reply. Time is allowed.
- 3) Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 4) Stand over to 09.05.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**